

(110)

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

**T.P.No. 86/2017
CP No. 973/2016**

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27th November 2017, 10.30 A.M

Name of the Company		Ujjwal Barter Pvt.Ltd		
Under Section		391(2) 394		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date	

ORDER

No one is present.

This case has been received on transfer from the Hon'ble High Court at Calcutta. By an order dated 28/09/2016 Hon'ble Calcutta High Court directed as follows:

"Let a notice along with a copy of the petition be served on the Central Government through the Regional Director, Ministry of Corporate Affairs, Eastern Region, Kolkata by October 6, 2016. Advertisements of the notice of the petition are to be published once in "Financial Express" and once in "Bartaman", Kolkata by October 25, 2016."

In compliance of the above order petitioner has served notice on the Central Government through the Regional Director and published advertisement in "Financial Express"

on 22/10/2016 and in "Bartaman" on 24/10/2016 and filed affidavit of compliance in the Hon'ble Calcutta High Court.

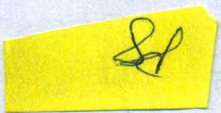
Regional Director has filed his observation vide affidavits affirmed on 23/11/2016 and 22/05/2017 respectively.

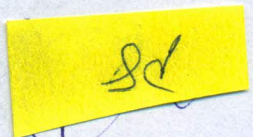
By our order dated 27/10/2017 petitioner is directed to file a supplementary affidavit annexing the list of creditors along with the consent of the creditors by way of affidavit.

In compliance of the above order petitioner has filed supplementary affidavit affirmed on 22/11/2017 annexing the list of creditors along with the consent of the creditors and auditor's certificate regarding 'nil' creditor in respect of M/s. Calcutta Fan (1995) Private Limited.

It appears that there was no direction to the Official Liquidator to file a report under section 230 of the Companies Act, 2013. In view of the above let notice be issued to the Official Liquidator to file a report under section 230 of the Companies Act, 2013 in respect of transferor companies/amalgamating companies within 30 days from the date of the order to this Tribunal.

List on 01/01/2018 for further order.


(Jinan K.R.)
Member (J)


(V.P.Singh)
Member (J)